

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA

UNSTARRED QUESTION NO. 1795

ANSWERED ON 20TH DECEMBER, 2018

COMPENSATION AGAINST LAND ACQUISITION

1795. PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to refer to the reply given in Starred Question No. 329 dated 09.08.2018 and to state:

- (a) whether the figures given in the reply are not in conformity with the actual figures;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government is denying compensation to the farmers of Marathwada after acquisition of their land;
- (d) if so, the details thereof;
- (e) whether the Government is ready to redress the said issue or taking any measures in this regard; and
- (f) if so, the time by which this issue would be resolved?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) No, Madam.
- (b) Does not arise.
- (c) No, Madam.
- (d) Does not arise.
- (e) and (f) The land acquisition for this project is to be carried out as per NH Act 1956 & the compensation to the land owners will be determined by the Competent Authority for Land Acquisition (CALA) designated by the State Government in accordance with the Act.
